



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, തിങ്കൾ Thiruvananthapuram, Monday	2019 ജൂലൈ 29 29th July 2019 1194 കർക്കടകം 13 13th Karkadakam 1194 1941 ശ്രാവണം 7 7th Sravana 1941	നമ്പർ No. } 1717
-----------------------	---	--	---------------------

### കേരള സർക്കാർ

### നിയമ (നിയമനിർമ്മാണ-ബി) വകുപ്പ്

#### വിജ്ഞാപനം

നമ്പർ 14779/ലെഗ്.ബി2/2019/നിയമം.

തിരുവനന്തപുരം, 2019 ജൂലൈ, 27  
1194 കർക്കടകം, 11  
1941 ശ്രാവണം 5.

2019 ജൂലൈ 26-ാം തീയതി കേരള ഗവർണ്ണർ വിജ്ഞാപിച്ചിരുന്ന താഴെ പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,  
വിജയകുമാർ. റ്റി,  
സ്പെഷ്യൽ സെക്രട്ടറി (നിയമം).



**2019-ലെ 36-ാം നമ്പർ ഓർഡിനൻസ്**  
**2019-ലെ കേരള കർഷക കടാശ്വാസ കമ്മീഷൻ (ഭേദഗതി)**  
**ഓർഡിനൻസ്**

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപതാം സംവത്സരത്തിൽ കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയത്.

2006-ലെ കേരള കർഷക കടാശ്വാസ കമ്മീഷൻ ആക്റ്റ്  
വീണ്ടും ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു  
ഓർഡിനൻസ്

**പീഠിക.**—2006-ലെ കേരള കർഷക കടാശ്വാസ കമ്മീഷൻ ആക്റ്റ് (2007-ലെ 1) ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി വീണ്ടും ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാലും;

കേരള സംസ്ഥാന നിയമസഭ സമ്മേളനത്തിലല്ലാത്തതിനാലും താൻ സ്വതന്ത്ര നടപടിയെടുക്കേണ്ടത് ആവശ്യമാകുന്ന സാഹചര്യങ്ങൾ നിലവിലുണ്ടെന്ന് കേരള ഗവർണ്ണർക്ക് ബോധ്യമായിരിക്കുന്നതിനാലും;

ഇപ്പോൾ, അതിനാൽ, ഭാരതത്തിന്റെ ഭരണഘടനയുടെ 213-ാം അനുച്ഛേദം (1)-ാം ഖണ്ഡ പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള ഗവർണ്ണർ താഴെപ്പറയുന്ന ഓർഡിനൻസ് വിളംബരപ്പെടുത്തുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ഓർഡിനൻസിന് 2019-ലെ കേരള കർഷക കടാശ്വാസ കമ്മീഷൻ (ഭേദഗതി) ഓർഡിനൻസ് എന്ന് പേര് പറയാം.

(2) ഇത് 2019 മാർച്ച് 5-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. 2007-ലെ 1-ാം ആക്റ്റ് താൽക്കാലികമായി ഭേദഗതി ചെയ്യപ്പെടേണ്ടതാണ്.— ഈ ഓർഡിനൻസ് നിലവിലിരിക്കുന്ന കാലത്ത്, 2006-ലെ കേരള കർഷക കടാശ്വാസ കമ്മീഷൻ ആക്റ്റിന് (2007-ലെ 1) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 3-ാം വകുപ്പിൽ വ്യക്തമാക്കിയിരിക്കുന്ന ഭേദഗതിക്ക് വിധേയമായി പ്രാബല്യമുണ്ടായിരിക്കുന്നതാണ്.



3. 5-ാം വകുപ്പിനുള്ള ഭേദഗതി.—പ്രധാന ആക്റ്റിന്റെ 5-ാം വകുപ്പ് (3)-ാം ഉപവകുപ്പിൽ “ഒരു ലക്ഷം രൂപയോ” എന്ന വാക്കുകൾക്ക് പകരം “രണ്ട് ലക്ഷം രൂപയോ” എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

പി. സദാശിവം,  
ഗവർണ്ണർ.



GOVERNMENT OF KERALA  
Law (Legislation-B) Department  
NOTIFICATION

No. 14779/Leg.B2/2019/Law.

*Dated, Thiruvananthapuram, 27th July, 2019*  
*11th Karkadakam, 1194*  
*5th Sravana, 1941.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English Language of the Kerala Farmers' Debt Relief Commission Ordinance, 2019 (36 of 2019).

By order of the Governor,

**VIJAYAKUMAR. T,**  
*Special Secretary (Law).*



[Translation in English of "2019ലെ കേരള കർഷക കടാശ്വാസ കമ്മീഷൻ (ഭേദഗതി) ഓർഡിനൻസ്" published under the authority of the Governor.]

**ORDINANCE No. 36 OF 2019**

**THE KERALA FARMERS' DEBT RELIEF COMMISSION  
(AMENDMENT) ORDINANCE, 2019**

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India.

*AN*

*ORDINANCE*

*further to amend the Kerala Farmers' Debt Relief Commission Act, 2006.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Farmers' Debt Relief Commission Act, 2006 (1 of 2007) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Farmers' Debt Relief Commission (Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force on the 5th day of March, 2019.

2. *Act 1 of 2007 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Farmers' Debt Relief Commission Act, 2006 (1 of 2007) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 5.*—In sub-section (3) of section 5 of the principal Act, for the words “rupees one lakh”, the words “rupees two lakh” shall be substituted.

P. SATHASIVAM,  
GOVERNOR.





# കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം  
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 8  
Vol. VIII

തിരുവനന്തപുരം,  
വെള്ളി  
Thiruvananthapuram,  
Friday

2019 ആഗസ്റ്റ് 16  
16th August 2019  
1194 കർക്കടകം 31  
31st Karkadakam 1194  
1941 ശ്രാവണം 25  
25th Sravana 1941

നമ്പർ  
No. } 1857

## GOVERNMENT OF KERALA Law (Legislation-B) Department ERRATUM

No. 14779/Leg. B2/2019/Law.

*Dated, Thiruvananthapuram, 16th August, 2019,  
31st Karkadakam, 1194,  
25th Sravana, 1941.*

In the Kerala Farmers' Debt Relief Commission (Amendment) Ordinance, 2019 (Ordinance No. 36 of 2019) issued under Notification No. 14779/Leg. B2/2019/Law, dated 27th July, 2019 and published in the Kerala Gazette Extraordinary No. 1717



dated 29th July, 2019, in the english version of the notification for "the Kerala Farmers' Debt Relief Commission Ordinance, 2019" read "the Kerala Farmers' Debt Relief Commission (Amendment) Ordinance, 2019".

By order of the Governor,

**VJAYAKUMAR, T.,**  
*Special Secretary (Law).*

#### **Explanatory Note**

(This does not form part of the erratum, but is intended to indicate its general purport.)

In the Kerala Farmers' Debt Relief Commission (Amendment) Ordinance, 2019 in the english version of the notification a typographical error has crept in. The Government have decided to correct the mistake through an erratum.

The erratum is intended to achieve the above object.

